

नियुक्त किये जाने के साथ समस्या का समाधान हो गया है ।

(ख) इस समय बेलोड में नये वितरकों की नियुक्ति का कोई प्रस्ताव नहीं है और इस सम्बन्ध में एच. पी. सी. एल. द्वारा कोई आवेदन-पत्र प्राप्त नहीं किया गया ।

(ग) प्रश्न नहीं उठता ।

Exhibition of Anti-Black Racial Demonstration in U.K. on T.V.

4383. PROF. MADHU DANDAVATE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is true that in the Doordarshan news on 12th July, 1981 the anti-black racial demonstrations in U.K. were shown whereas the demonstrations against racialism staged on 12th July, 1981 before the U.K. High Commissioner's Office in New Delhi were completely blacked out; and

(b) if so, what were the reasons for this discrimination?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). A news item about racial riots in different parts of Britain was used in the 9.45 news programme, on July 12, 1981. A library film clip showing the background of the riots from 1968 to the present day was used in the same programme. This was done only to give perspective to the current riots. It showed that the extremist elements amongst the Whites in U.K. particularly the National Front and other extremist elements which are hardly represented in the British Parliament have been organising a sustained campaign against the immigrant groups since 1968 which had resulted in the widespread riots in 1968, 1977, 1979 and this year causing hardships to Indian and other Asians in Britain.

Doordarshan had no prior information about the demonstration in New Delhi in front of the UK High Commission on July 12, 1981. Therefore,

the item failed to find a place in the news programme. There is no question of any discrimination against any demonstration. Doordarshan always attempts to present a fair and balanced picture of news events. The 'event' was not covered due to non-availability of information about a demonstration being staged in front of UK High Commission.

Biennial Elections in Tamil Nadu

4384. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the details of the steps taken by the Election Commission of India to conduct the Biennial Election to the Legislative Council of Tamil Nadu from (1) Teachers Constituencies and

(2) Graduates Constituencies in April, 1982; and

(b) if not, the reasons thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). The State of Tamil Nadu was put under President's Rule in 1976. Biennial elections to the Tamil Nadu Legislative Council from Graduates' and Teachers' constituencies could not be held that year. The two seats each from Graduates' and Teachers' constituencies which fell vacant in 1976 were filled in 1978. The term of six years of such members elected in 1978 will expire in 1984. No biennial elections from Graduates'/Teachers' constituencies to the Tamil Nadu Legislative Council are due in 1982.

News-Item Captioned 'How Power Projects are Delayed'

4385. SHRI SHILU SOREN:
SHRI PIUS TIRKEY:

Will the Minister of ENERGY be pleased to state:

(a) whether his attention has been drawn to the news-item appeared in

'SUNDAY' of 12th July, 1981, captioned "How Power Projects are delayed";

(b) if so, whether this matter has been investigated and which multinational firm is behind this delay; and

(c) what action has been taken in this regard by Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a). Yes, Sir.

(b) and (c). The letter dated 25-3-1980 issued by the DGTD indicating the names of certain firms as licensed to manufacture and supply and electronic range process control instruments was withdrawn by DGTD by their letter dated 7-10-1980. The representation of the multi-national company for the change of schedule of certain items of equipment for which they have been issued industrial licences earlier is under examination of the Department of Industrial Development.

Security of Deposits in Public Limited Companies

4386. SHRI DIGVIJAY SINH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have considered to place small depositors in Public Limited companies legally at par with those who have made secured deposits; and

(b) as a social measure, what do Government intend to do for the security of such depositors?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). The deposits with non-banking non-financial companies, which are governed by the provisions of Section 58A of the Companies Act, 1956, and the rules framed thereunder, are mainly unsecured, and are required to be so declared in the relevant advertisement inviting deposits which also indicates,

inter-alia that they rank *pari-passu* with other unsecured liabilities of the company.

The High Powered Expert Committee (Sachar Committee) which also reviewed the provisions of the Companies Act, 1956, has in its Report (a copy whereof was laid on the Table of House on 30-8-1978) observed that while the law cannot possibly afford protection beyond a certain limit to any single or special class of creditors of companies, certain measures recommended by them would be adopted to further safeguard the interest of the depositors generally. These recommendations are under consideration of the Government.

Interception of Mail in Karnataka

4387. PROF. MADHU DANDAVATE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that relying on the Indian Telegraph Act of 1885 and the Indian Post Office Act of 1898 the DIG (Intelligence), Karnataka State sent a secret circular to all post-masters in Karnataka to intercept the mail to and from the persons listed by the Government.

(b) if so, what were the reasons for such interception of mail; and

(c) whether the Karnataka State Government had decided to prosecute the news papers which had published the secret circular of the DIG (Intelligence) Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON):

(a) Yes, Sir. The Karnataka State Government had sent a circular for handing over mails to the representatives of the police for certain personalities particularised in the order.

(b) Section 26 of the Indian Post Office Act of 1898 empowers the Central or State Government to intercept postal articles for public good.